

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 391/2024**

IN THE MATTER OF

News item titled "Blast at firecracker factory in UP's Kaushambi kills seven" appearing in The Hindu dated 26.02.2024

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Atika Singh  
Counsel for Respondent No.4  
Delhi High Court  
Lawyers Block-I, Chamber No. 407  
New Delhi 110003

**Date:** 15 .07.2025

**Place:** NEW DELHI

**BEFORE THE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI****Original Application No. 391/2024****IN THE MATTER OF**

News item titled "Blast at firecracker factory in UP's Kaushambi kills seven" appearing in The Hindu dated 26.02.2024

**REPLY ON BEHALF OF RESPONDENT NO. 4 IN COMPLIANCE OF ORDER DATED 06.03.2025****Most Respectfully Showeth**

1. That this original application is registered suo moto on the basis of the news item titled "Blast at firecracker factory in UP's Kaushambi kills seven" appearing in Hindu dated 26.02.2024. And the News item pertains to an explosion at a firecracker factory in Kaushambi, Uttar Pradesh claiming lives of seven persons and leading to injury of several others. Blast took place at Maheva Village, Kaushambi District in a firecracker factory.
2. That in the said matter, Sherafat Ali (hereinafter referred to as Respondent No. 4) was impleaded by the Hon'ble Tribunal vide order dated 02.08.2024. It is respectfully submitted that Respondent No. 4, aged about 72 years, is merely the owner of the land in question and did not at any point operate, manage, or supervise any firecracker manufacturing or storage unit on the said premises. The firecracker unit in question was being operated independently by his sons. It is further submitted that Respondent No. 4 had leased out the said property to his sons, who were in exclusive control and possession of the premises for the purpose of

running the unit. Accordingly, Respondent No. 4 cannot be held liable for any acts or omissions related to the operation of the unit, as he had no role in its day-to-day functioning or business activities.

The order dated 02.08.2024 passed by the Hon'ble Tribunal annexed herein as **Annexure-A**.

3. That the explosion centered around **New Rangoli Fireworks unit** , which was **operated by Respondent No. 4's sons**, specifically, Shahid Ali (deceased at age 35) and his brother Kausar Ali who were the license holders, who tragically died in the accident. The Respondent no. 4 had no direct or indirect involvement in the factory's daily activities or licensing and currently in deep grief of losing two sons.

True Copy of Death Certificate of Shahid Ali and Kausar Ali is annexed herein as **Annexure-B(Colly)**.

True Copy Licence is annexed herein as **Annexure-C** .

4. That it is pertinent to mention that post-incident, investigations were launched by the local police. FIRs were registered against the **factory operator(s)** under IPC Sections 286, 336, 338, 304, and relevant provisions of the Explosives Act. The FIR and inquiry documents do **not list** Mr. Sharafat Ali as a respondent or accused. Hence, as the Respondent No. 4 neither held the license for firecracker manufacturing (his sons did) nor had authority over safety protocols, manpower, or chemical storage. Therefore, attributing operational liability to him would be legally untenable and contrary to the settled principles of law governing ownership and vicarious liability.

5. That the Environment (Protection) Act, 1986 and associated pollution control frameworks impose liability for environmental non-compliance on those who **operate, manage, or control** activities involving hazardous substances—**not merely on landowners**.
  
6. That the Respondent No. 4 is deeply grieved by the tragic loss of his sons and other victims. He extends full cooperation and stands ready to comply with any lawful directives of this Tribunal.
  
7. It is further undertaken that Respondent No. 4 shall remain duty bound by any directions or orders by the Hon'ble Tribunal as and when directed.

Sherafat Ali  
Respondent No. 4



INDIA NON JUDICIAL  
Government of Uttar Pradesh

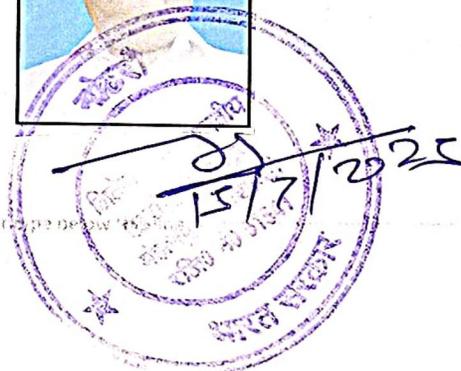
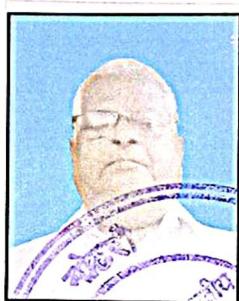
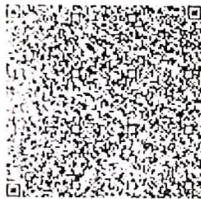


IN-UP396291

ACC NAME-SHIVAM KOMAR KESHARWANI  
ACC Cod-UP 14601604  
ACC Address-NETA NAGAR MANJHANPUR  
Mob-8574252571, Licence No-85  
Tehsil & District-Manjhanpur-Kaushambi

e-Stamp

Certificate No. : IN-UP39629100174866X  
 Certificate Issued Date : 15-Jul-2025 06:02 PM  
 Account Reference : NEWIMPACC (SV)/ up14601604/ MANJHANPUR/ UP-KSM  
 Unique Doc. Reference : SUBIN-UPUP1460160476968495893473X  
 Purchased by : SHERAFAT ALI SO MOHD SAFI  
 Description of Document : Article 4 Affidavit  
 Property Description : Not Applicable  
 Consideration Price (Rs.) :  
 First Party : SHERAFAT ALI SO MOHD SAFI  
 Second Party : Not Applicable  
 Stamp Duty Paid By : SHERAFAT ALI SO MOHD SAFI  
 Stamp Duty Amount(Rs.) : 10  
 (Ten only)



Please write or type below

शिवम कोमार केशरवानी

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- 2. The trust in observing the legality is on the users of the certificate.
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**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 391/2024**

**IN THE MATTER OF:**

**News item titled "Blast at firecracker factory in UP's Kaushambi kills seven" appearing in The Hindu dated 26.02.2024**

**AFFIDAVIT**

I, Sherafat Ali S/o Mohd. Safi, aged 72 years, R/o – Khalilabad, Asadullapur, Roohi, Kaushambi, Uttar Pradesh- 212201 do hereby solemnly affirm and declare as under:-

1. That I am the Respondent No.4 in the above noted original application therefore I am fully conversant with the facts of the case and competent to swear this affidavit.
2. That the accompanying reply has been drafted by my counsel and the same has been read over and explained to me in my vernacular language. I say and declare that the same are true and correct.
3. That the content of accompanying reply be read as part and parcel of this affidavit as the same are not repeated herewith for the sake of brevity.

*शराफत अली*  
**DEPONENT**

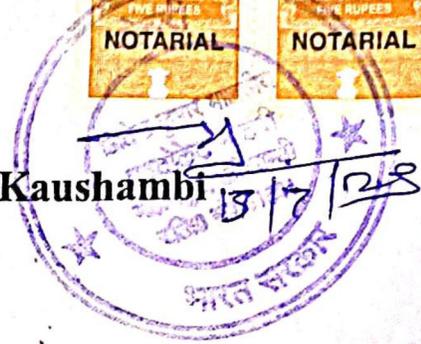
**VERIFICATION**

Verified at Uttar pradesh on this 15 July day of 2025 that the contents of my above affidavit are true and correct to my knowledge and nothing material has been concealed there from.

*शराफत अली*  
कैस : पहचान की...  
इदवाकेत ने किया/दिनांक 15/7/2025  
मेरे समक्ष हस्ताक्षर किया  
कि इस घोषणा का विरोध किया जाता है।

*श*  
दि 15/7/25  
शराफत अली

*शराफत अली*  
**DEPONENT**



Item No. 16

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 391/2024

News item titled "Blast at firecracker factory in UP's Kaushambi kills seven" appearing in The Hindu dated 26.02.2024

Date of hearing: 02.08.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: Mr. Amit Shukla, Adv. for UPPCB  
Mr. Rajkumar, Adv. for CPCB

**ORDER**

1. In this Original Application, the Tribunal is considering the issue of explosion in a firecracker factory in Kaushambi, Uttar Pradesh claiming the lives of seven persons and injury to several others. The Tribunal in the proceedings dated 24.04.2024 had impleaded the parties and issued notice to them. It was also observed that the news item, on the basis of which this OA was registered, did not disclose if any compensation was paid to the family members of the deceased persons or to the injured.

2. The report dated 25.07.2024 has been filed by the UPPCB giving the description of the blast which took place in the firecracker factory and also the names of the persons who have died and who have received the injury. As per the report, 12 persons had died and at least five had received the injury. The report discloses the details of the firecracker unit where the blast had taken place. Hence, the said unit is impleaded as respondent no. 4 as follows:-

4. M/s New Rangoli Fireworks, through its proprietor, Mahewa, Bharwari, Police Station- Kokhraj, Tehsil Chail, Janpad Kaushambi, District Kaushambi.
3. Let notice be issued to the above respondent no. 4.
4. We also find that respondent no. 3, District Magistrate, Kaushambi has not filed any report disclosing the status of payment of compensation to the family members of the deceased victims and the injured. The report of the UPPCB also does not disclose any such details. Hence, let fresh notice be issued to the District Magistrate, Kaushambi for filing the report at least one week before the next date of hearing by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
5. List on 13.11.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

August 02, 2024  
Original Application No. 391/2024  
SN



भारत सरकार  
GOVERNMENT OF UTTAR PRADESH  
विभाग नमः स्वास्थ्य विभाग  
DEPARTMENT OF MEDICAL AND HEALTH  
नगर पालिका पारिशद भारवारी  
NAGAR PALIKA PARISHAD BHARWAR  
NAGAR PALIKA PARISHAD BHARWAR

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UTT-4  
FORM-4



मृत्यु प्रमाण-पत्र  
DEATH CERTIFICATE

यह मृत्यु प्रमाण-पत्र अधिनियम, 1969 की धारा 13 / 17 एवं मृत्यु प्रमाण-पत्र मृत्यु प्रमाण-पत्र अधिनियम, 2002 की धारा 8/13 के अंतर्गत जारी किया गया है।  
ISSUED UNDER SECTION 13/17 OF THE REGISTRATION OF BIRTHS & DEATHS ACT, 1969 AND RULE 8/13 OF THE UTTAR PRADESH REGISTRATION OF BIRTHS & DEATHS RULES 2002.

यह प्रमाण-पत्र जारी है कि निम्नलिखित सूचना मृत्यु के मूल अभिलेख से ली गई है जो कि नगर पालिका पारिशद भारवारी के मृत्यु प्रमाण-पत्र अधिनियम, 2002 के अंतर्गत है।  
THIS IS TO CERTIFY THAT THE FOLLOWING INFORMATION HAS BEEN TAKEN FROM THE ORIGINAL RECORD OF DEATH WHICH IS THE REGISTER FOR NAGAR PALIKA PARISHAD BHARWAR OF TAHSIL/BLOCK CHAIL OF DISTRICT KAUSHAMBI OF STATE/UNION TERRITORY UTTAR PRADESH, INDIA.

मृत्यु के मृत / NAME OF DECEASED : SHAHID ALI	लिंग / SEX: पुरुष / MALE
मृत्यु संख्या / AADHAAR NO.: XXXXXXXX7971	
मृत्यु की तिथि / DATE OF DEATH: 10-02-2024 TWENTY-FIFTH-FEBRUARY-TWO THOUSAND TWENTY FOUR	मृत्यु का स्थान / PLACE OF DEATH: WORD NO 17 SARJU DAS NAGAR, KIDWAI NAGAR, BHARWAR, BHARWAR, CHAIL, KAUSHAMBI, UTTAR PRADESH, 212201.
मृत्यु की उम्र / AGE OF DECEASED: 15 YEARS	पति / पत्नी का नाम / NAME OF HUSBAND / WIFE: RUNUMA
माता का नाम / NAME OF MOTHER: SALMA BEGUM	सहपति संख्या / HUSBAND/WIFE AADHAAR NO.: XXXXXXXX3635
माता संख्या / MOTHER'S AADHAAR NO.:	पिता का नाम / NAME OF FATHER: SHARAFAT ALI
मृत्यु के समय निवास का पता / ADDRESS OF THE DECEASED AT THE TIME OF DEATH: WORD NO 17 SARJU DAS NAGAR, KHALILABAD, BHARWAR, BHARWAR, CHAIL, KAUSHAMBI, UTTAR PRADESH- 212201.	सहपति संख्या / FATHER'S AADHAAR NO.:
पंजीकरण संख्या / REGISTRATION NO.: 10-04-2024 3-90448-000144	मृत्यु का स्थायी पता / PERMANENT ADDRESS OF DECEASED: WORD NO 17 SARJU DAS NAGAR, KHALILABAD, BHARWAR, BHARWAR, CHAIL, KAUSHAMBI, UTTAR PRADESH- 212201.
टिप्पणी / REMARKS (IF ANY):	पंजीकरण तिथि / DATE OF REGISTRATION: 10-04-2024

जारी करने वाला प्राधिकारी / ISSUING AUTHORITY

रजिस्ट्रार (जन्म एवं मृत्यु)  
REGISTRAR (BIRTH & DEATH)  
NAGAR PALIKA PARISHAD BHARWAR  
NAGAR PALIKA PARISHAD BHARWAR

UPDATED ON: 10-04-2024 16:08:07



THIS IS A COMPUTER GENERATED CERTIFICATE WHICH CONTAINS FACSIMILE SIGNATURE OF THE ISSUING AUTHORITY.  
THE GOVT. OF INDIA VIDE CIRCULAR NO. 1/12/2014-VS(CRS) DATED 27-JULY-2015 HAS APPROVED THIS CERTIFICATE AS A VALID LEGAL DOCUMENT FOR ALL OFFICIAL PURPOSES.  
प्रत्येक जन्म एवं मृत्यु का पंजीकरण सुनिश्चित करें / ENSURE REGISTRATION OF EVERY BIRTH AND DEATH



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GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI INDIA  
 स्वास्थ्य विभाग - नई दिल्ली नगरपालिका परिषद  
 HEALTH DEPARTMENT NEW DELHI MUNICIPAL COUNCIL



### मृत्यु प्रमाण पत्र / DEATH CERTIFICATE

यह प्रमाणित किया जाता है कि निम्नलिखित सूचना मृत्यु के मूल लेख से ली गई है जो कि (स्थानीय क्षेत्र)  
 This is to certify that the following information has been taken from the original records of death which is the

के रजिस्टर में उल्लिखित है  
 register for (Local Area) **MANDIR MARG, NEW DELHI**

नई दिल्ली नगरपालिका परिषद के जिला  
 New Delhi Municipal Council of District **NEW DELHI** के राज. क्षेत्र दिल्ली :  
 Govt. of NCT of Delhi.

नाम / Name : **KAUSAR ALI**  
 मृतक का यूआईडी नम्बर / UID of deceased : **0**  
 लिंग / Gender : **MALE**  
 मृत्यु की तिथि / Date of Death : **01-Mar-2024**  
 मृत्यु का स्थान / Place of Death : **SAFDARJUNG HOSPITAL NEW DELHI**  
 माता का नाम / Name of Mother : **NOT STATED**  
 माता का यूआईडी नम्बर / UID No. of Mother : **0**  
 पिता का नाम / Name of Father : **SHARAFAT ALI**  
 पिता का यूआईडी नम्बर / UID No. of Father : **0**  
 पति/पत्नी का नाम / Name of Husb/Wife : **NOT STATED**  
 पति/पत्नी का यूआईडी नम्बर / UID No. of Husb/Wife : **0**  
 मृतक का मृत्यु के समय का पता / Address of deceased at the time of Death  
**KHALILABAD, BHARWARI KAUSHAMBI, UTTAR PRADESH, UTTAR PRADESH, INDIA**  
 मृतक का स्थायी पता / Permanent Address of deceased :  
**KHALILABAD, BHARWARI KAUSHAMBI, UTTAR PRADESH, UTTAR PRADESH, INDIA**

पंजीकरण संख्या / Registration No: **6636**  
 आवेदन संख्या / Application No: **SJHD0006636/2024**  
 पंजीकरण दिनांक / Date of Registration : **11-May-2024**  
 जारी करने की तिथि / Date of Issue : **14-May-2024**



Note: This certificate is computer generated and does not require any Seal/Signature. To verify the authenticity of this certificate can be verified by scanning QR Code or by entering Unique Transaction No. **06636SJHD0006636/2024\_1** on [www.ndmc.gov.in](http://www.ndmc.gov.in)

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Page 1 of 1

LICENCE FORM LE-1  
[See article 1(a) to (g) of Part I of Schedule IV of the Explosives Rules, 2008]



Application Number : 22174/520000001

Licence No:442212000/02 Issue Date :05/04/2022

Annual Fees Rs.:250/-



## 1. Licence is hereby granted to:

Name: SHAHID ALI

Postal address: NA, KHALILABAD BHARWARI City: KAUSHAMBI District: Kaushambi State: Uttar Pradesh Pin Code: 212201 Police Station: kokhraaj Railway Station/Steamer Ghat: BHARWARI Phone: 9935655056 E-mail: newrangoliald@gmail.com Fax:

## 2. Status of licensee: Individual

## 3. Licence is valid for the following purpose: Manufacture of

Licence to manufacture fireworks or gunpowder of both not exceeding 15 kilograms at any one time

## 4. Licence is valid for the following kinds and quantity of explosives: (Name, description, Class, Division, sub-division, quantity at any one time):

S.N.	Name of explosive & Description	Class, Division, Sub-Division	Quantity at any one time	Quantity annual capacity (only for licence under article 1(g))
1	SHAHID ALI FAIR WORK	I, I	5 KG	50 KG

## 5. The licensed premises shall conform to the following drawing(s):

Drawing Number: NA dated: 02/02/2022

## 6. The licensed premises are situated at following address:

221, AMHA MARUPPUR ROAD Survey No: NA City: KAUSHAMBI District: Kaushambi State: Uttar Pradesh Pincode: 212201 Police Station: kokhraaj Railway Station/Steamer Ghat: BHARWARI Phone: 9935655056 E-mail: newrangoliald@gmail.com Fax:

## 7. The licensed premises consist of following facilities:

8. The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and annexure.

- (1) Drawings (showing site, constructional and other details) as stated in serial no.5 above.  
(2) Conditions and Additional Conditions of this licence signed by the licensing authority.  
(3) Distance Form  
(4) Annexure

## 9. This licence shall remain valid till 31st day of March 2027.

This licence is liable to be suspended or revoked for any violation of the Act or rules framed there under or the conditions of this licence as set forth under SET-I to SET-VI, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and annexure attached hereto.



SUJEET Digitally Signed by  
KUMAR SUJEET KUMAR  
O=Personal,  
S=Bihar

डिजिटल हस्ताक्षरित  
जिला मजिस्ट्रेट / कमिश्नर  
कोशाम्बी

यह लाइसेंस इलेक्ट्रॉनिक डिजिटल सिस्टम द्वारा तैयार किया गया है तथा डिजिटल सिग्नेचर से हस्ताक्षरित है। सम्बन्धित केन्द्र के अधिकृत कर्मी द्वारा प्रमाणित किया गया है।  
यह लाइसेंस वेबसाइट <https://edistrict.up.gov.in> पर, इसका वास्तु आवेदन क्र- फिर लाइसेंस क्र- अंकित कर, प्रत्यापित किया जा सकता है।